

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

**O.A.NO.** 524/90  
**~~P.A.NO.~~**

DATE OF DECISION 17.01.1997

Shri Anwarkhan & Ors. Petitioner

Mr.G.A.Pandit Advocate for the Petitioner [s]  
Versus

Union of India & Ors. Respondent

Mr.N.S.Shevde Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble Mr.

**JUDGMENT**

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

(12)

: 2 :

1. Shri Anwarkhan
2. Shri Mansing K.
3. Shri G.N.Trivedi
4. Shri M.M.Vyas

All working as Materials Checkers,  
Western Railway, Rajkot Div,  
RAJKOT.

..... Applicants.

(Advocate : Mr.G.A.Pandit )

VERSUS

- 1) Union of India, notice to be  
served through General Manager,  
Western Railway, Churchgate,  
BOMBAY 400 020.
- 2) Divisional Railway Manager,  
Western Railway, Rajkot Div,  
Kothi compound,  
RAJKOT

..... Respondents.

(Advocate : Mr.N.S.Shevde )

O R A L     O R D E R

Date: 17.01.1997

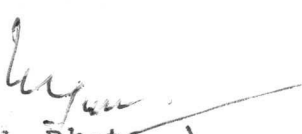
In


O.A.No:524/90

Per : Hon'ble Shri V.Radhakrishnan : Member(A)

The learned counsel for the respondent is  
present. The learned counsel for the applicant is not  
present. Dismissed for default.

No order as to costs.

  
( T.N. Bhat )  
Member (J)

  
( V.Radhakrishnan )  
Member(A)

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